HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY ,THE FIFTEENTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 10969 OF 2025

Between:

RAVI FIRETECH SAFETY ENGINEERS PRIVATE LIMITED, G1, Ground Floor, Navya Krishna Homes, 1, R K Puram. Rangareddy, Telangana,500035 Represented by its Managing Director Mr. KOLISHETTY RAVINDER S/o KOLISHETTY VENKATA NARSAIAH, Age. 65 Years. Occ, Managing Difector, Rio.11-12-32/2, Plot No.10, Road No.2, Income Tax Colony, Sri Ramakrishna Puram, Kothapet, Ranga Reddy Dist, Hyderabad

...PETITIONER

AND

1. Union of India, Ministry of Finance, New Delhi.
2. The Central Board of Indirect Taxes and Customs, Through its Chairman. North Block, New Delhi. 110001
3. The Commissioner of Commercial Taxes, Telangana, Hyderabad,. C.T. Complex, Nampally, Hyderabad- 500001
4. The Assistant Commissioner, Saroornagar 3, Sarornagar Division, Telangana State

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue.

a)a writ, order, or direction more particularly one in the nature of a Writ of Mandamus declaring impugned Order vide Ref No. ZD361223053173R dated 27.12.2023 passed by the 1st Respondent under the provisions of CGST/TGST Act, 2017 as being void, arbitrary, illegal, without jurisdiction, violative of the principles of natural justice apart from being violative of Articles 14, 19(1)(g) and 265 of the Constitution of India, and to consequently set aside the same and pass such further or other order(s) as this Hon'ble Court may deem fit and proper in the circumstances of the case.

b)a writ, order, or direction more particularly one in the nature of a Writ of Mandamus declaring that the Notification No. 09/2023-C.T dated 31.03.2023 iisued by Respondent No.3 through Respondent No.4 corresponding G.O.Ms. No. 1.18 dated 25.08.2023 issued by Respondent No. 3, which extended the time limit for passing the orders, are without authority of law and ultra vires to the section 73(10) of the GST Act 2017 and Section 168A of GST Act, 2017 and violative of articles 14, 19(1)(g) 21 and 265 of the Constitution of India and/or pass

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay operation of Order vide Ref No. ZD361223053173R dated 27.12.2023 passed by Respondent No. 4 in DRC-07

Counsel for the Petitioner: SRI B. MURALIDHAR REPRESENTING SRI. THANNERU CHAITANYA KUMAR

Counsel for the Respondent No.1: SRI GADI PRAVEEN KUMAR Deputy Solicitor General of India

Counsel for the Respondent No.2: SRI DOMINIC FERNANDES SC FOR CBIC

Counsel for the Respondent Nos.3&4: SRI SWAROOP OORILLA SPL GP FOR STATE TAX

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT JUSTICE RENUKA YARA

WRIT PETITION No.10969 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri B.Muralidhar, learned counsel representing Sri Thanneru Chaitanya Kumar, learned counsel for the petitioner, seeks to withdraw this petition unconditionally.

2. Prayer is allowed.

3. Accordingly, the Writ Petition is **dismissed as withdrawn** unconditionally. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/- L. VIJAYA LAXMI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. THANNERU CHAITANYA KUMAR Advocate [OPUC]
2. One CC to SRI. GADI PRAVEEN KUMAR Deputy Solicitor General of India [OPUC]
3. One CC to SRI DOMINIC FERNANDES SC FOR CBIC [OPUC]
4. Two CCs to GP for STATE TAX, High Court for the State of Telangana at Hyderabad. [OUT]
5. Two CD Copies

KKS
GJP

HIGH COURT

DATED:15/04/2025



ORDER

WP.No.10969 of 2025

DISMISSING THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS

(8) PA 1/7/25